ANNEXURE -A

CAT

CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow
Opp. Residency, Gandhi Bhawan, Lucknow

INDEX SHEET

CAUSE TITLE	(1 5 T) (1 5 T) (1 T) (1 T) (1 T)	(L)
NAME OF THE	PARTIES	
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	Versus	
	STATE OF STA	Respo n dent

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	Description of documents	PAGE
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CENTRAL ADMINISTRATIVE TRIBUI

23-A, Thornhill Road, Allahabad-211001

Registration No. 95)

of 1988

(s) ... Itwari APPLICANT

SINGLE MEMBER

RESPONDENT(s) U.D. I. througe Secretary to the Ministry of the

Railways. New Dolle + 4 othes. [N.E. Rly]

Particulars to be examined

Endorsement as to result of Examination

- 1. Is the appeal competent?
- 2. (a) Is the application in the prescribed form?
 - (b) Is the application in paper book form?
 - (c) Have six complete sets of the application been filed?
- 3. (a) Is the appeal in time?
 - (b) If not, by how many days it is beyond
 - (c) Has sufficient case for not making the application in time, been filed?
- Has the document of authorisation/Vakalatnama been filed?
- Is the application accompanied by BD /Postal-Order for Rs. 50/-
- Has the certified copy/copies of the order (s) against which the application is made been filed?
- 7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed?
 - (b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numberd accordingly?

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& Act filed.

48 with Court fee stemp for B. 12-50 48 20 06 200) De 6/2/00 fo B-50/2

ORDER SHEET

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Registration No.957 of 1938

Appellant Applicant

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Respondent

Union of India

Serial number of order and date Brief Order, mentioning reference, if necessary

How complied with and date of compliance

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Lucknow bench

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Submitted for orde

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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

CIRCUIT BENCH

LUCKNOW

957/88

Itwari

Applicant

versus

Union of India & others

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C. Hon. Mr. A.B. Gorthi, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant entered the Railway service on 3.9.54 as Safaiwala.On 29.2.88 a notice was served on the applicant for retirement. Against this order the applicant to this Tribunal.

2. The date of birth recorded in his service book, is according to him was not correct. He filed ... representation against the same in the year 1987 stating that his date of birth was entered on the advice of Railway doctor. He never know what was his date of birth. The applicant, in support of his case, has filed the extract of birth and death register stating that the same pertains to him and the date of birth may be corrected. The applicant also filed a certificate of Vice President, Cantonment Board and Local Board. The representation of the applicant was rejected on the ground that his date of birth as recorded in service record cannot be corrected. The Rule 145 of the Railwa-y Establishment Manualhas been referred

in

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which reads as under:

"145. Date of birth: Every person, on entering Railway service, shall declared his date of birth which shall not differ from any declaration expressed or implied for any public purpose before entering railway service. In the case of literate staff, the date of birth shall be entered in the record of service in the railway servant's own hand writing. In the case of illiterate staff, the declared date of birth shall be recorded by a senior Class III railway servant and witnessed by another railway servant.

- (2) (a) when the year or year and month of birth are known be not the exact date, the Ist ox
 July or 16th of that month respectively, shall be treated as the date of birth.
- (b) when a person entering service is unable to give his date of birth but gives his age, he should be assmued to have completed the stated age on the date of attestation e.g. if a person enters service on Ist January, 1938, and if on that date his age was stated to be 18, his date of birth should be taken as Ist January, 1980.
- (c) Where the person concerned is unable to state his age, it should be assessed by a Railway Medical Officer and the age so assessed entered in his record of service in the manner prescribed above, the railway servant being informed of the age so recorded and his confirmation obtained thereto."



- - (ii) where in the case of illiterate staff, the General Manager is satisfied that a clerical error has occured, or
 - (iii) where a satisfactory explanation(which should ordinarily be submitted within a reasonable time after joining service) of the circumstances in which the wrong data came to be entered is furnished by the railway servant concerned, together with the statement of any previous attempts made to have the records amended."

Mere signing on the record (service record) will not make the applicant literate. The applicant had made a representation and he filed a particular document which could be said to be a public document. The respondents should have made enquiry and the applicant should been associated with/t he enquiry and in the case of convincing evidence in support of date of birth the same might have been corrected.

Accordingly, this application is allowed to the extent that the respondents are directed to make an enquiry and find out whether the date of birth was correct and also what was stated by the applicant is correct. A decision in this behalf shall be taken by the respondents within six months. The respondents will fix a date for conducting enquiry in the month

BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH. (Apphication under Sec. 1901) (Act No.13 of 1985)

BETWEEN

ITWARI son of Pyare Lal, Highly Skilled Grade II Welder Ticket No.08 Wagon Repair Shop, N.E. Railway, Workshop, Izzatnagar, Bareilly. APPLICANT.

AND

- The Union of India through Secretary to Ministry of the Railways, Rail Bhawan, Central Secretariate, New Delhi.
- General Manager, North-Eastern Railway, Gorakhpur.
- 3. Chief Personnel Officer, N.E. Railway, Gorakhpur.
- Deputy Chief Workshop Manager, N. E. Railway, Workshop, Izzatnagar, Bareilly.
- Deputy chief Mechanical Engineer (Ka) Karnic, Izzatnagar, Asareilly.

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DETAILS OF APPLICATION ::

I. PARTICULARS OF APPLICANT.

(i) Name : ITWARI

(ii) Father'sname: Shri Pyare Lal

(iii) Age of applicant : About 51 years(date of birth

being : 28.2.1937)

(iv) Designation and particulars of office :

Highly skilled Grade II Welder,

Wagon Repair Shop, N.E. Railway,

Workshop, Izzatnagar, Bareilly.

(v) Office Address: Itwari.

Itwari, Ticket No. 08

Highly skilled grade II

Welder Wagon Repair Shop,

N.E. Railway, Workshop, Izzatnagar,

Bareilly.

(vi) Address for:

Itwari, House No.36

service of

Harijan Colony, Madho Bari,

notices.

Nai Basti,

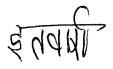
Bareilly-

2. PARTICULARS OF THE RESPONDENT:

(i) Name of the : respondent

(1) Union of India through Secretary, to the Ministry of Railways, New Delhi.

(2) General Manager, N. E. Railway, Gorakhpur.





- (3) Chief Personnel Officer,
 N.E.Railway,
 Gorakhpur.
- (4) Deputy Chief Workshop Manager,
 N.E.Railway, Workshop,
 Izzatnagar,

Es, Deputy chief Mechanical Engineer (sca) Karnic, Izzahnagar, Barrelly.

3.PARTICULARS OF ORDER

CHALLENGED

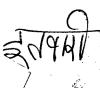
- (Annexure No.1) giving notice of retirement on superannuation on 31.8.88 of opposite party No.5.
- (2) Order No.E/PC/Ticket 8

 (WRS II) dated 1.1.1988 of Deputy
 Chief Workshop Manager, N.E.
 Railway, Workshop, Izzatnagar,
 Bareilly Opposite party No.1,

 (Annexure No.2) rejecting applicant's representation that his date of birth is 28.2.1937 and hence date of superannuation should be 28.2.1985.

4. JURISDICTION

The applicant declares that the subject matter of the order, against which he wants redressal is within the jurisdiction of this Tribunal.





5. LIMITATION:

The applicant further declares that the application is within the limitation prescribed in Section 21 of the Administrative Tribunal Act, 1985.

6. FACTS OF THE CASE:

The facts of the case are give below:-

- That the applicant was appointed on 3.9.1954 as SAFAI WALA' in Group D by the order of the then 'Works Manager, N.E.Railway Workshop, Izzatnagar, Bareilly.
- (b) That the applicant is altogether illiterate and can't read or write except make his signature in Hindi.
- (c) That at that time of joining this service the applicant was about 17 years old as his parents had told him. The applicant's parents have now died long ago.
- (d) That when the applicant entered into service he was not enquired about his date of Birth. The then clerk concerned of the said Workshop asked the applicant to put some signatures on same papers which the said clerk told to be the initiation of

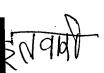


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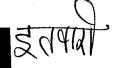
service records and the applicant in his simplicity put those signatures as desired in his presence. The applicant was not at all told the contents of those documents and no officer was present at that time.

- his age or date of birth or give the proof of his date of birth. No officer ever interrogated him in this regard. Even the doctor who conducted his medical examination at the time of his joining the service under Rule 142 of the Railway Establishment Code did not enquire the applicant's date of birth from him.
- or the record of his date of birth therein and he has never knowingly authenticated it. It is contrary to Rule 1942 G-1 of the Railway General Code as ammended under Railway Board's letter No. ECG-68LE1 + 6A dated 19.9.1968
- (g) That the applicant in March 1988/been served by the opposite party no. 5, the notice Annexure No.1 that he is going to retire on 31.8.1988 and he should get his pension papers prepared.





- (h) That this notice Annexure No.1 is illegal and based on illegally collected information.
- That the applicant has come to know that that it is (i) based on the solitary opinion of some Railway doctor. It has not been supported by any other proof of date of birth as per example municipal birth certificate, the baptismal certificate, applicant's affidavit etc In these days under Railway Establishment Code Rule (2)(C)- RI it was provided that when a person was unable to state his age it was to be a ssessed by a Railway Medical Officer. But this rule has now been withdrawn by the Railway Boards Circular Number E(NG) 1170 BR I of 3.12.1971(N.R.S.N.5511), being an unreasonable one and several orders have been issued by the Railway Board to correct such wrong records. Special consideration has been ordered to be made in the cases if illiterate persons and as the order of the Railway Board letter No.E.(NG)/ II/78/BR/dated 25.10.1978(Annexure No.3) also indicates there is no time limit for representations regarding alterations of date of birth by group 'D'





The Railway Board in its letter No.E(NG)11/78/BR/12 dated 25.10.1978(N.R.S.N. 7235)has also ordered that the last date fixed for making orders regarding alteration of date of birth does not apply to representation of illiterate staff.

- /BE/I or 29.1.1981 has ordered that where a person is unable to state his age at the time of appointment the case should be decided by the committee of three officers including doctor and this assessment of age should be based on all the facts available rather then placing reliance merely on the report of doctor member.
- That on the receipt of methods of the spherical and the spherical and the representation Annexure No.4 the petitioner made the representation Annexure No.4 dated 24.12.1987 to opposite party no.4 which has been rejected by the order dated 1.1.1988 Annexure No.2 by him. made another representation to the General Manager (P) N.E.Railway, Gorakhpur Annexure No.5 on 7.1.1988 and it has also been rejected on 19.7.1988 (vide Annexure-6).
- (1) That the applicant was the eldest issue of his parents

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was born at House No.807 Sadar Bazar, Bareilly falling under the jurisdiction of Cantoment Board, Bareilly.

Only two other male issues were born to his parents. The last one has died and the other one is Birbal, is alive.

He is employed as a Head Clerk in Sleeper Creosting

Plant N.E. Railway Collectorganj and is several years younger to the applicant. His date of birth is 1.1.1949.

- (m) That the applicant has now obtained his birth certificate Annexure No.7 from the Cantonment Board, Bareilly which shows that he was born on 28.2.1937 and this fact is corroborated by the information received by the petitioner from his parents also who have died.
- (n) That Shri Kadhey Ram, Member, Cahtonment Board, Bareilly and Subedar Balwant singh Vice President, Cantonment Board, Bareilly have also certified that the petitioner is the son of Shri Pyarelal. The said Shri Khadhey Ram on 9.12.1987 and the local M.L.A. Shri Rafiq Ahmad on 13.12.1987 have also certified that the petitioner Itwari was born on 28.2.1937 (Annexure No.8.)

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parties are insisting upon that the age of applicant which has been recorded on the assessment by the Railway Doctor when the applicant entered into service the confirmation of it has been obtained from the petitioner and he was not informed at that time of this mode of assessment of date of birth. It has not been recorded in the applicant's service Record according to the provisions of Rule 145 of the Railway Establishment Code which in 1971 stood as follows:-

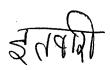
Railway service, shall declare his date of birth which shall not differ from any declaration expressed or implied for any public purpose before entering railway service. In the case of literate staff, the date of birth shall be entered in the record of service in the railway servant's own handwriting. In the case of illiterate staff, the declared date of birth shall be recorded by a senfor Class-III railway servant and witnessed by another railway servant.

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- (2)(a) When the year or year and month of birth are known be not the exact date, the Ist July or 16th of that month. respectively, shall be treated as the date of birth.
 - (b) When a person entering service is unable to give his date of birth but gives his age, he should be assumed to have completed the stated age on the date of attestation e.g. if a person enters service on Ist January, 1938, and if on that date his age was stated to be 18, his date of birth should be taken as Ist January, 1920.
 - (c) Where the person concerned is unable to state his age.

 it should be assessed by a Railway Medical Officer and
 the age so assessed entered in his record of service in
 the manner prescribed above, the railway servant being
 informed of the age so recorded and his confirmation
 obtained thereto.
- (3) The date of birth as recorded accordance with these rules shall be held to be binding and no alteration of such date shall ordinarily be permitted subsequently. It shall however, be open to the President in the case a gazetted railway servant, and a General Manager in the case of a non-gazetted railway servant to cause the date of birth to be altered--





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- (i) Where in his opinion it had been falsely stated by the railway servant to obtain an advantage otherwis inadmissible, provided that such alteration shall not result in the railway servant being retained in service longer than if the alteration had not been made, or
- (ii) where, in the case of illiterate staff, the General Manager is satisfied that a clarical error has occurred, or
- (iii) where a satisfactory explanation (which should ordinarily be submitted within a reasonable time after joining service) of the circumstances in which the wrong date came to be entered is furnishe—d by the railway servant concerned, together with the statement of any previous attempts made to have the records ammended.""
- (p) That is illegalfirstly because the Railway Doctor's opinion could not have been relied upon unless the applicant was unable to declare his age or date of birth and confirm it with documentary evidence or affidavit & secondly because this procedure was unreasonable defective

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unscientific and the Railway Board too withdrew it away in 1981 and ammended Rule 145 of the Railway Establishment Code and gage opportunity to all the effected persons to get their ages corrected.

- (q) That the opinion of the Railway Doctor regarding the assessment of the applicant's age if enly was not based on any reliable scientific data.
- (r) That the applicant being an illiterate person is entitled to make his representation regarding correction of date of birth even after 31,7.1973.
- (i.e. Card 'A') and since then he is making repeated
 efforts to get it corrected, but the opposite parties are
 insisting upon an illegally recorded, date of birth in
 his service record.
- (t) That this conduct of the opposite parties not sonly violates the service rules but also Articles 14 & 16 of the Constitution of India and will bring about the petitioner's retirement on superannuation 7 years before the due date.

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7- DETAILS OF REMEDIES EXHAUSTED :

That the applicant declares that he mas availed all the remedies available to him under the relevant service rules, etc. as mentioned in para 6(k) above.

8- MATTER NOT PREVIOUSLY PENDING

The applicant further declares that he had not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made, before any court of law or any other authority or any other Bench of the Tribunal, and nor any such application, writ petition or suit is pending before any of them.

9- RELIEFS SOUGHT :

In view of the facts mentioned in para 6 above the applicant prays for the following reliefs:-

The applicant's date of birth in his service record be ordered to be recorded as 28.2.1937 af after deleting the existing date of birth (i.e. 1.9.1930) and the applicant be declared to attain age of retirement on superannuation on completing 58 years of age on 28.2.1995 and



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entitled to server with full salary, increments and allowances etc. till then.

- (b) Such other relief as the Hon'ble Tribunal deems just and proper .
- (c) Costs of these proceedings.

10. INTERIM ORDER :

The opposite parties-respondents hed retained restrained retained retained

- 11. THE HON'BLE Tribunal may contact the applicants's counsel on his following address if hearing is needed:-
 - " Parmatma Swaroop
 Advocate
 18/179 Indira Nagar Extension
 Lucknow."

12. PARTICULARS OF POSTAL ORDER :

- F. Number of Postal orders : DO 067807
- 2. Name of Issuing Post office: Post office Hyprosurt
 Poranch Lucksnow
- 3. Date of issue of Postal order: 67.88
- 4. Post office at which payable: fortoffice at Alleha-

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13. LIST OF ENCLOSURES :

1. Application's Eight exclosures own er une

2. Porter

3. Postal order

etc.

Dated 7 Ang. 1888
Place Luckma.

(Signature of Applicant)

VERIFICATION

I, Itwari son of Pyare Lal age years working as Highly Skilled Grade II Welder Ticket No.08 in the office of Wagon Repair Shop, N.E. Railway Workshop, Izzatnagar, Bareilly resident of House No.36, Harijan Colony, Madho Bari, Nai Basti, Bareilly do hereby wrify that the contents of paras mo, 1,3,6,168 are true b my personal knowledge and paras mass are believed to be true on legal advice and that I have not suppressed any material fact.

Dated 7 August 1988
Place: Lucicum.

(Signature of Applicant)

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Annex un I

पुरीकर किये।

श्री राइतन्त्राजी गाँउ लग्नी क्रिका की अल्ला कारण के (नाम)

(कमेंबार का पदनाम और पता)

विभय:- निपटारे का गशि (रेटिलमेन्ट दुर्गुज) वे प्रातान के नोटिस

सेवा निवतन का आयु पूर्ण होने के कारण आप दिनाक निवतन के सेवा निवृत्त हो लोगी सेवा निवृत्त होने पर निनिलिजित निपटारे के राशि(सेटिलमेन्ट हुपूज) आप को देश है:-

धामान्य रोवानिवृत्ति प्रदेव राष्ट्रि

रा०रे० १० नि०मामले

पेंशनरो मानवी

- विष्य निधि में कोताक का अपना आने(ब्याज सहित)
- 2 वैदासिक भविष्य निधि (पदि दोई हो)
- भरकार शिष्मा / वीन प (ब्याज पहित्र)
- 4 ाविष्य निधि मैं विशेष अर्धिन /अनुग्रह
- 5. सामुहिक बीमा
- 6 अवकाश का नगड़ दिएण जो देय हो
- 7. रेल कर्मवारे बीचा योजना राशि (यदि कोई ा)
- ६० स्थानान्तरंण गंत्वा (यदि वोई हो)

- शिविष्य तिथि में दर्भवारी का अपना अंशदा(बाज तिस्त)
- वैविधिय निष्य निष्यि
 (यदि वीई हो)
- उ पैशन/साधारणं अनुगरः
- 4 मृत्यु पह-मेवा निर्द्धात अनुग्रह
- सामृहित वे मा
- अवक्रा का नगद करण जो देय हो
- 7- रेल थर्मवारों लें ना योगवा प्राप्ति (यदि लोहं ही)
- श्रीनान्तरण नत्ता
 (यदि कोई हो)
- 9. पैशन परिटगों करण(धदि प्रार्थना की गर्यो हो)

भी लागून हो उसे वाट दें।

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Annexum II

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का हिया नराष्ट्रवस्थक (कामिक),

जम विभागतम, सम नंदल ऐस प्रश्नमक, समा वार्मिक अधिवारी, लक्ष असिरिया पंढलाविद्यार्ग (अभागा), प्रवाला रेलवे ।

विभयः - जन्म लिधि वि परिवर्तनं करने के अनुरोध

भारत कोई के पत्र अध्या ग (एनज़ाः)।।/७८/जीन्जार/।2 दिनवि 25-10-78 ा पत्र का तिय है सम्मासाव परिएम (क्रम राज्या 467) दिनाव 31-1-79 द्वारा अस्तिति िया गया है, उतका अध्यो प्रतितिपि भेजी जा रहा है ने

वृति महा अन्धव (क्रामिक) 1/3/29

Copy of Railway Board's letter No. E(NG) 11/78/ R/12 dated 6.3.1979 addressed to the General Managors, All Indian Railways and others.

Sub: - Bequests for alteration of date of birth.

Ruference Manistry of Railways letter of even number dated 25.10,1978 followed by its Hindi version vide letter dated 15.1.19 It has been represented by certain/Railweys that original letter. dated 25.10.1978 h s not been received by them. The same aplears to have been lost in transit. A coly of letter of even number dated 25.19.1978 is accordingly sent herewith.

Copy of Ministry of Mailways letter No.E(NG) 11/78/ER/12 daked 25.10.1978.

Sub: - Requests for alteration of date of birth

Complaints are frequently received that when class IV staff represent that their dates of birth have been Wrongly entered in to > service records by clerical staff, the representations are not entortained by the Railway administrations on the plea that in terms of Board's letter No. E(NG)II-79/3R/1 dated 4.8.1972 Last date for making such representations was 31.7.1973 . Tals matte in the Board's P.N.A. meetine with the AIRF on 46/17.5.497 discus. following minutes were recorded:when th

and. Atteration of date of birth.

Filt was explained that thedecision taken in 1972 affected only requests for alteration of date of birth from literate staff. ... for illiterate staff, the rule had always bean that where their date Arth to theer incorrectly ontered they could be conceded. It was darged that delarification would be issued that representations for alteration of data of wirth from illiterate Class I would be (s) entertained althous any blue hand being other land for rebell anog_c7 : | 29 . ..

Tourner the above in will be close that the last date office dons mor spely to representations from illiterate station is the Trule had always provided for corrections heing made in the process. The Boars accordingly desire that all representations in additionate staff sound on dealt with on the above musis.

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The Dy Chief Workshop Managar (P)

(The quell Propar Chennel)

Sir.

in my Sarviou meords.

shooked to learn that I am going to be sutiled on 31.8.1988 on attaining the age of 50 years as per office orders.

In this connection. I beg to point out that my date of birth as entered in my carving records appears to have been based on the age assessed by the deliver weeter at the time of my first medical examination. The appearsed by the maly weeter is presumptive and is not based on any decreased by the maly weeter is presumptive and is not based on any decreases proof.

In support of my above statement, I beg to submit a Photo- state copy of the Cartificate issued by Vice Prosident Contoment- Spard Bareilly and Cartified by Shri Rafiq demad N.L. & Bereilly showing my date of birthman 28.02.37 as recorded in the records of continent Board Bareilly.

It may be stated here that my date of birth as recorded in the birth Register of Contoment So sed, Baroilly is authorite and genuine and is unchallengemble.

I am an illiterate parson & never before I was advised of the date of birth recorded in my service records. Had it been done earlier, bould have certainly submitted my protest against the same based on the aforesald authorize documents. I may implicate have that since my appoint ant on the sailway. I have never given any declaration wy appoint ant on the sailway. I have never asked to do so by the regarding of date of birth not I was ever asked to do so by the kailway administration which was necessary before recording my date of birth as par rules.

medical examination at present, my age counct be assessed more-than my actual and the about 51 years.

pre- metura ruthra ment saven years carther will certainly lift me hard and may cause unbearable hardships to me.

examined in the light of the facts narrated as above a the authoritic documentary evidence produced by me and mace seary correction of my date of birth which has wrongly been recorded in my service records may be made in accordance with my date of birth shown in the enclosed certificate.

Thanking you,

DA/1.

Yours faithfully,

30101

(ITWARI)
H.S. WILLIR GRAMS—II.
T/NO.08 W.R.S. /WS
Izatuagar.

Lated 24-12-198) for Maril Land

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The Goneral Manager (P) N ... Rallway

Corakhpur .

(Through Proper Channel)

Sir.

Subs- wrong recording of my date of birth to my Sarvice Records .

Roff - Mr. representation dated 24.12.87 and Diving Wille reply to the same given to ne vide DYCWM

while anchosing of my aforesaid representation and a reply thereto recuived from Dy.Chief Workshop Managar(F) N.S.Rai way/Tratnagar (S) vide his letterNo.E/PO/T.8/WRS-II Dated.O..O1.88 , I beg to submit my protest as under against the orders passed on my sepresentation for your kind consideration and favourable orders pleases.

The grounds of my protest are given as anders

- That the reasons for non- acceptance of the bonafide Birth Centificate produced by me have not been conveyed
- That maither I had been asked nor I had given any declaration of my age or date of birth at the time of my entry into to me . the Railway .
- 3) That my date of birth as antered in my Service Records is based on the age assessed by the Radiusy Doctor at the time of my first madical enamination.

The aga assessed by the Railway Doctor commet be taken as more authentic than the date of birth show in the birth sertificate issued by Contomment Board Bareilly?

- 4) That the Railway administration cannot produce any documentary swidence in support of their afgressid version. My date of birth written in my own hand writing could only be the valid document to disprove my statement that my date of histh recorded in the official documents is weeng but bereto I was never asked to write my date of birth in my own hand writing since my appointment to date ?
 - 5) That recogning of my dute of bigth in my service records without asking me to produce any decumentary evidence of declaration in support of my aga which was necessary as par extent orders was illegal and in wholether of the rules.



- 6) That in tarms of 1942 G-1, as amonded under Board's letter No & (G) 68L61-64 Dt. 19.9.68 . my service book should have been shown to ma, being a purchabushis staff, every year and my signatures obtained therein in token of my having inspected the service Book but this was naver done & I was thus totally kept in dark about my data bigth as resorded in my service Records.
- 7) That the Railway Board on having noticed that the procedure of recording date of birth of an employee on the solitary opinion of the Railway Doctor was defective have modified the sate proceedure vide that letter No.d (NG) 1/81/BR/1 of 29.1.81 and have now laid down that the decision regarding recording of data of birth at the time of imitial appointment of the candidates who do not produce any authoritie deciment in support of their dates of birth should be taken by a committee of 3 Officers including a Railway Dooter but the entire reliabos on the views of the Doctor member of the committee should not be placed;
- ablicate markingstangen mark atabank mangk mangkangangang mahi kan kankR That with the issue of the edoresaid orders of the Railway Board a inding the procedure of recording the date of birth of an employee on the basis of assessment of age done by the Railway Doctor , cases of all those Hallway employees whose age has been recorded on the basis of the assessment done by the Railway Doctors deserve seview. My case is also covered by the above orders of the Railway Board
- That all the aforesaid facts lead to the conclusion that neither exts the extant orders of the Railway Board regarding recording of data of birth of a Hailway servent, in his Sarvies Records were rigidly followed in my case nor I was ever asked to produce documentary evidence in support of my date of birth which whe recorded on the solitary opinion of the Hailway Doctor?

PRATE

In view of the essectains made above , it is prayed that my date of birth as wrongly entered in my service reords may kindly be amended to 28.2.37 as shown in my birth Certificate which has been defined as Can authoritio document by the Hailway Board for recording of one to date of birth in his service records,

Thanking you,

Dated 7 =01-1988.

H.S. Wolder Grade.II.

T/No.08 Wagon Rapair Shop-II N.E. Railway/Norkshop/IZN.

Copy in Advance to Shri A.S. Gupta C.P.C. (NG) N.K. Railway/ Gorakhpur for his kind parusal, de is requested kindly to look into my case sympathetically a save me from Leapante Luss which I shall suffer on account of my premature methrement by about 7 years.

H.S. Weldar Grade . II. TAUC.0 AN AN TILY WORKS NO / IZM

(23) Annexure VI 80. 57 FE FOR 18 05 KM of the sold of the Lead : when the state of the st State of the state The state of the s Joseph . Musika Maria

(24) Annexure VII

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ANNEXURE No.8

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निवास: 187 सदर बाजार बरेली कैन्ट

दिनांक -----। 98 •

This is to certify that Sri Itwari s/o
Sri Payarey Lal r/o 807 Sadar Bazar, Bareilly Cantt.is
well known to me and permanent resident of said house.

This is also certified that Sh. Itwari is the real son of Sh. Payarey Lal and born on 28.2.37 as per records of Cantonment Board.

sd.Kareram 9.12.87

Kareram
Member
Cantonment Board,
Bareilly U.P.

Certified
sd.
13.12.87
RAFIQ AHMAD
CRAFTSAN
M.L.A.CONG.(I)
BAREILLY.

It is certified that Payarey Lal had serviced in Jat Center his real son is Sri Itwari.

sd.

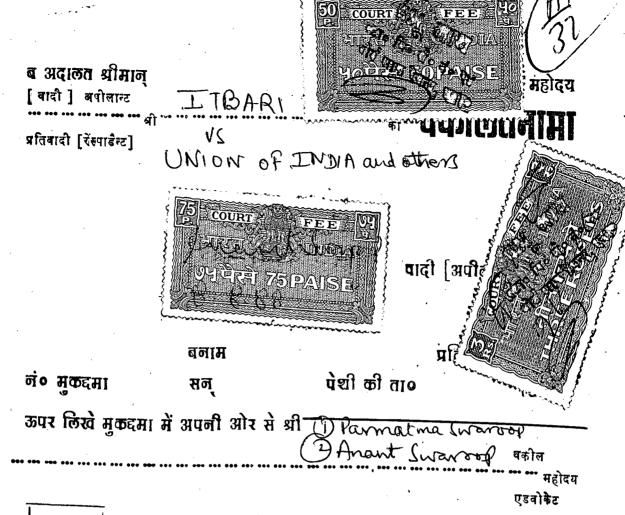
Sub.Balwant singh(Retd.)
Vice President
CANTONMENT BOARD, BAREILLY.

द्राविषा

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नाम फरीकेन

नाम अदालत मुक्हमा नं को अपना वकील नियुन्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुक्तमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुउ पैरवी व जबाब देही व प्रश्नोत्तर करें या कोई कागज दाखिल करे या लौटावें या हमारी ओर से डिगरी जारी करावे और रुपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करें मुक्तमा उठावें या कोई रुपया जमा करें या हारी विपक्षी (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त [दस्तवती] रसीद से लेंवे या पंच नियुक्त करें-वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा में यह भी स्वीकार करता हूं कि में हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूंगा अगर मुक्तमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हों जाता है उसकी जिम्मोदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे।

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In the Central Adminstrative Tribunal Allahabad
Circuit Bench Lucknow.

O. A. No. 957 of 1988

Itwari

Applicant

Versus

The Union of India and others

Respondents.

Reply on behalf of the Respondents:

Para 1 (i) Needs no reply.
(ii)

- 1 (iii) Not admitted. The date of birth as shown in the service record is 1-9-1930.
 - (iv) Needs no reply.
 - (v) Needs no reply.
 - (vi) Needs no reply.

Para 2: Needs no reply.

- Para 3:(i) Issue of order dated 29.3. 88 as contained in Annexure 1 to the petition is not defied.
 - 3 (ii) Issue of order No. E/PC/TTicket 8(WRS-II) dated
 1.1.1988by Deputy Chief Workshop Manager/North
 Eastern Railway Workshop/Izatnagar is not
 denied. Rest is denied. The date of birth
 is correctly recorded as 1.9.1930 in the
 Service Record of the applicant.

Para 4: Needs no reply.

प्रकृतिक क्षानिक अधिकारी । उन्नित्रिक

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Denied. The applicant is barred by time as well 5: as by laches.

6(a) Needs no reply.

- Para 6(b) Denied. The applicant was literate at the timeof his appointment, as he had put his signature in the service record.
- 6(c) Denied. It is submitted that the date of birth as recorded in the Service Record was 1.9.30. As such his age on the date of appointment was 24 years. It is submitted that no candidate could be employed at the age of 17 years.
- Para 6(d) Denied. It is submitted that the engumbant employee only puts his thumb impression/signature after the record is filled up and witnessed, wai which was done in the case of the applicant by Shri A Gani Head Clerk. After the signatures was made by the applicant, the record was duly. attested by Works Manager /Izatnagar en the samedate. A photostat copy of the said Service Record is annexed to this reply as Annexire No. CA-1
- Para 6(e) Denied. It is submitted that the date of birth ... is entered after the disclosure by the applicant. The applicant disclosed his date of birth a 30 which was duly entered in the Service Record and thereafter signed by the applicant. It is submitted that the applicant was also medically ---

examined on 1.9. 54 and the Doctor also confiffed

प्वीत्तर रेलवे, इस्ट्रम्ड ३ ज्ञाति १०११

- 4 -

the seniority list issued from time to time including the seniority lists attached as annexure to this reply.

- Para 6(g) Issue of letter as contained in Annxure No. 1 to the application is not denied. Rest is denied.
- Para 6(h) Denied. The letter contained in Annexure No. 1 is perfectly legal and valid. In fact the applicant acting on the said letter submitted form of application for pensionary benefit on 28.6.'88 as well as an application for commutation of pension without medical examination. In both these forms the appoicant has shown his date of birth as 1.9.'30. Phottostat copy of both the forms are enclosed to this reply as Annexure No. CA-8 and CA-9.
- Para 6(1) Denied. The date of birth was disclosed by the applicant as 1.9.'30, which was duly entered in the Service Record, which Service Record was duly signed by the applicant and witnessed by the Head Clerk and attested by Works Manager. Before entering the service the applicant was required to be medically examined and Doctor examining the applicant also certified his age as 24 years. The circulars referred to are not denied. Arguments placed in the para under reply will be duly met at the time of arguments of the case. However it is submitted that the respondent no. 5.5 not in the time of arguments of the case.

भ्रष्टायक कर्मिक वाशिकारी / १-१ १८ (जय, संस्तृतः ३ ज्ञाति नेग्यू



Para 6(j) In reply, it is submitted that applicant had himself requested for the issue of a certificate of date of birth to be indicated in the poleicy he was taking from L.I.C. The certificate was issued on 22.6.'77 by the Respondent No.5.

Moreover the applicant was literate, he having signed the service record. It is also submitted that the applicant was medically examined for the entry in the employment and the Doctor certified the age of his as 24 years. The applicant himself brought the said certificate and submitted the same to the department.

Para 6(k) Receipt of representation dated 24.12.'87 from
the applicant and reply dated 1.1.'88 sent by
the adminstration as contained in Annexure no.
4 and 5 of the application is not denied, It isalso not denied that the applicant made another
representation dated 7.1.'88 as contained in
Annexure No. 6 to the application. The said
representation was disposed off by sending
reply dated 19.7.'88 to the applicant. A photosta
at copy of the said reply dated 19.7.'88 is
annexed to this reply as Annexure No. Ca- 10.-

Para 6(1) Denied. It is submitted that the facts are of the open of the case. Moreover they are not within the knoweldge of the respondents, neither they were brought to the knowledge of the respondents by means of any representation. In time.

प्वीत्तर रेलवे, कखराङ ३ ज्जितिनाथ

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- Denied. It is submitted that the Annexure No. 7 Para 6(m) to the application was never made available to the respondents even while submitting the representation dated 24.12.187 and 7.1.188. It is submitted that the said document is not a reliable document. It is further submitted that even if the date of birth as 28.2.137 is considered he would have been of the age of 17 years on the date of appointment on 3.9. 54 and the said age, the applicant would never have been taken in the employment. Having taken one advantage by stating his age as 1.9. 30, he is notwestopped from taking the benefit of remreaks correction in ing his age.
 - Para 6(n) Submission of photostat copy of the certificate is not denied. However it has no legal value and it could not be considered for looking into the grievance of the applicant.
 - Para 6(0) Extract of Rule 145 indicated in the para is not denied. Rest is denied. It is submitted that the applicant was litertate at the time of appointment, he having signed in his own handwriting in the serfice record, duly witnessed and attested by the Works Manager. It is specifically denied that the date of birth was recorded at the instance of the medical Doctor.

 The service record shows the date of birth as 1.9.130 as disclosed by the applicant.

महायक क्षांत्रक साधकारा /

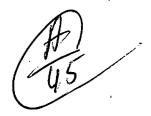


- Para 6(p) Denied. The date of birth entered in the service record shows the date of birth as 1.9.30 as disclosed by the applicant. It is not on the basis of the medical examination.
- Para 6(q) In reply it is submitted that the opinion of the medical doctor is a corroborative evidence to the one disclosed by the applicant on which basis the netry of date of birth was made in the service record.
- Para 6(r) In reply it is submitted that the applicantwows literate. Even afterwards otherwise he had come to know of the date of birth recorded from time to time through seniority list published and specially on 22.6.177 when he obtained in writing the date of birth for the purpose of submitting to LIC. Even thereafter he did not make any representation. It is submitted that it is not open to the applicant to come at any time to challenge the date of birth entered in the Service Record which is authentic piece and of evidence. The case of the applicant is thus even barred by time.
- Para 6(s) Denied. It is incorrect and false for the applicant to state that he did not know of the recorded date of birth prior to sept/Oct.87.

 As already submitted, the applicant was in the

नहायक कार्यिक प्राधकारी / प्रवित्तर रेलवे, सामना प्रिटिंग्स

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know of the recorded date of birth through seniority list issued from time to time. Secondly he specifically applied for date of birth recordedthrough application dated 23. 1. 1977 (Annexure No. CA-3 to this reply) for submission to LIC and same was disclosed through certificate dated 22.6.177 (Annexure No. CA-4) issued by respondent no. 5 to him showing the date of birth as 1.9. 30. The applicant also took loans from The Mecha-Department Cooperative Bank Gorakhpur, N. E. Rly Employees Cooperative Bank Gorakhpur and N. E. Rly. Loco Credit SocietyLtd. Izatnagar. He also took-P.F. loan a did adavances where his date of birth is indicated as 1.9. 30. His assertion that he did not know of the date of birth recorded in Service Records priot to Sept./Oct. 1987 is therefore wrong and incorrect. Phottostat copies of loan on 23.7.169 and 17/8/85 are annexed to this reply as Annexure No. CA-11 and CA 12.

Para 6(t) Denied. All actions taken by the adminstration are according to rules and procedures. No action violates the service rule or Article 14 and 16 of the Constitution of India. The applicant has been correctly retired from serviceofn attaining the age of supperannuation in accordance with the recorded date of birth in the service record.

Para 7: Needs noreply. It is however submitted that the

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Para 8: Needs no reply.

Para 9: Denied. The applicant is not entitled to any relief and the application is liable to be dsimissed with costs.

Para 10: Denied. Not entitle to any interim relief as the application itself is liable to be dismissed.

Para 11 to Needs no reply.

Additional Pleas:

on 3.9. 54 gave out his date of birth as 1.9.1930, which was also entered in the Service Record bearing the thumb impression and signature of the a plicant. The medical examination was also done by the Medical Officer pertaining to the applicant and the said certificate disclosed the age as 24 years.

15. That the applicant took loans from time to time, out of which some of the application were traced out of which photostat have been annexed with this application showing the date of birth as 1.9. 30.

That the seniority list issued from time to time also indicate the date of birth as 1.9. 30. Photostat... of the seniority list traced out have been annexed with this reply.

पहायक क्रांमिक अधिकारी । वृतीलर रेजवे, करकार ३०म्म ७७१०

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ज्ये रिस्टा जाप वरदेशी कार्यामा (ITWARI)

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व में विकास कार्यालय

उप- मुख यात्रिक ई जोनियर(कार्निक)

पत्रीव या/का/255/1

इज्जतनगरः दिनाल 17-1-1986

सेवा में,

अस तरोयता ्चो आप के पास 3 प्रति.में भेजो जा रहो है जिस्में से 2 काफो नोटिस बोर्ड पर और एक काफो आप के रिकार्ड के लिए भेजो जा रहो है ।

अतः दो प्रतिलिपि नोटिस तोई पर कर्मचारिणे के प्चना हेतु और एक प्रति अपने रिकार्ड में रहे। यदि किसो वर्मचारो को अपनो वरोयता के तिषय में कोई शिकायत है तो उस का आवेदन दो माह के अन्दर इस कार्यालय में भेज दिया जाए अन्या कोई कार्याई नहों को जारेगो

कृते उप मुख्य यात्रिक इंजोनि गर (कार्मिक)

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प्रतिलिपि

। सचिव एन ई तेल्वे मजदूर यूनियन कारसाना इज्जतनगर द्वारा शाप अधोक्षक लोहारसाना

2 जिंचव पूर्वीस्तर रेलित वर्मचारो स्था) (पो आर के एसर) इज्जतनगर का रखाना

वृतेउपमुगाई(वार्मिव)

इज्जतनगर

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स्टरी जाँव करमे विना पैसम का पैरिश्वारण करवरी है है। जीवदन पत्र का प्रार्थ (रेल मुँत्रानप्लके 27-1-78 के पत्रसी०रपः(ई) पार 34 Dilon missail yarent कपिलिय अध्यक्ष) ३ == 100ग बिष्य:-इष्ट्री जीव करमे विना पेच्म का संराशिकरण । महोदय, में सम्बंधित जनकारों की नीचे देरहा हूँ थैंगर यह अनुरोध हैकि नीचे बताये गये अनुसार पेन्सा के एक हिस्से का सँराशिकरण करवाने को अनुसति प्रदान की जाये। ﴿ (इस अविदन पत्र पर मेंने अपने फोटो। को प्रमाणित प्रति विष्का दी के तथा फोटो को एक अप्रमाणित प्रतिशैलग्नहै)। 1) स्फट अक्षारी में नाम 2) जन्म तारीहा 707=9=1930 3) 58वर्ष को असु प्राप्त कर लेने पर अध्विधिता 31-8-1900 की तारीका (अथवा 60वर्ष जहाँ लागू हो) 4) अधिविधीता के समय धारित पद का नाम तथा कडर देखा में ने ने ने किया हिंप मा क्राप म मैत्रलयं /विभाग/कार्यका नाम । 418114 3-25140311 5) मैंजूर की गईपिन्सम की रकम तथा क्या वह रकम अनिनिम हे अथवा अनितम । 6) भारतीय रेल स्थामना मेहिता वास्यूम-।। के अध्याम किलानी 25 में यथापरिभावित पेर म की श्रेणी। 7) छा में अथवा बैंक का नाम तथा लेखा फिया जिसमें प्रमाल किश्वाला से प्रमाल स पेरम ली ता रही है। वि अदि अदि भेगों उस लेखा अधिकारी के मर्मित नहीं ली जानी है जिसने पेरम प्राध्यात की है, तो छाजने अथवा बैंक वा नाम लिंछे जिसके मफित्सेराशिकृत मूल्य को अदायेगीओ जाये। 9) लेबाअधिकारीका पद नाम तथा यदि ऐन्स्म की अदायेगी का अवशा जारी किया गया है। तो उसकी प्रवर कार्वा दिवानारी Jalo 2019, 3=51 20011

संबंग तथा ताराहा ।

10) रकम (पूर्ण रमयोंमें) अथवा पेर म का वह प्रतिरात पेश्वाल का 1/3 कारा सराशिकरण करवने का प्रस्तव है।

।।)पहले यदि पेन्स न संराधिकरण करवने सर्वधी किहें अवेदन पत्र दिया गया हो तो उसका विवरण तथा क्या पहले क्षी अम किसी विकत्सा प्राधिकारी के सामने पेश हुए हैं अथवा नहीं।

वारीबा - ३-१० - ६ - ५०

प्राडक कता -भक्षान सं 36 क्षां काह्यां वार् (होरजान न्यालांना 073 9 (21) ाष अधीक्षक (संगन) मौत्तर रेखने इज्यतनगर

पूर्वात्तर रेलवे North Eastern Railway

पूर्व --- जी : 324 N. E .-- G. 324



स्वयं रेलवे कर्मचारी द्वारा पेन्शन सम्बन्धी लाभों के लिए औपचारिक आवेदन

The results by the Railway Servain himself.
To, 24 2004 041229191 490044
3-5140011
मैंने अपने दिनाक : : : : के विकल्प संख्या : : : के अनुसार रेलवे पेन्शन विनियम, 1950 के लिए विकल्प दिया है, जिसकी पावती मुफ्ते : : : : : दिनाक : : : : : के पत्र संख्या : : : : : : : : : : : : : : के अनुसार प्राप्त हो चुकी है ।
I have opted for Railway Pension Rules, 1950, Vide my option No. dated
I am due to retire from service on attaining the age of retirement with effect rom

- 3. निम्नलिखित कागजात संलग्न करें :-Enclose the following documents:-
- †(i) पेन्शन सम्बन्धी लाभों के नहीं मिलने के सम्बन्ध में जिसका हवाला इस आवेदन में दिया गया है (देखें विनियम 2807-आर॰ II) घोषणा (प्रपत्न संख्या(एम॰ आर॰ पी॰ शार॰ 7

Declaration (in Form No. N.E.-P.N. 4) regarding non-receipt of any pensionary benefits to which this application refers (Vide Rule 2807 R. II).

‡(ii) नाम एवं पद संज्ञा सहित एक पासपोर्ट आकार (3"×2") का फोटो जो उसके पृष्ठ भाग में मेरे हस्ताक्षर द्वारा अधिकृत होगा। A passport size (3"×2") photograph showing full name and designation duly authoriticated by my signature on the back of it.

@(iii) दो पर्ची (प्रपन्न संख्या एम ত ত ত प्राप्त एम ত प्राप्त प्रवेच पर मेरे 3 साक्षांकित नमूना हस्ताक्षर होंगे।

Two slips (in Form No. N.E.—P.N. 5
MRPR 10 signatures of mine duly attested.

(iv) दो पर्ची (प्रपत्न संख्या प्र• ज॰-यी॰ एन॰ 9 गें) जिनमें प्रत्येक पर मेरे 3 सेट बायें हाथ के अंगू हे एवं ऊंगली के निशास होंगे।

Two slips (in form No. N.E.—P.N. 9 -) each having 3 sets of my left hand thumb and finger impression.

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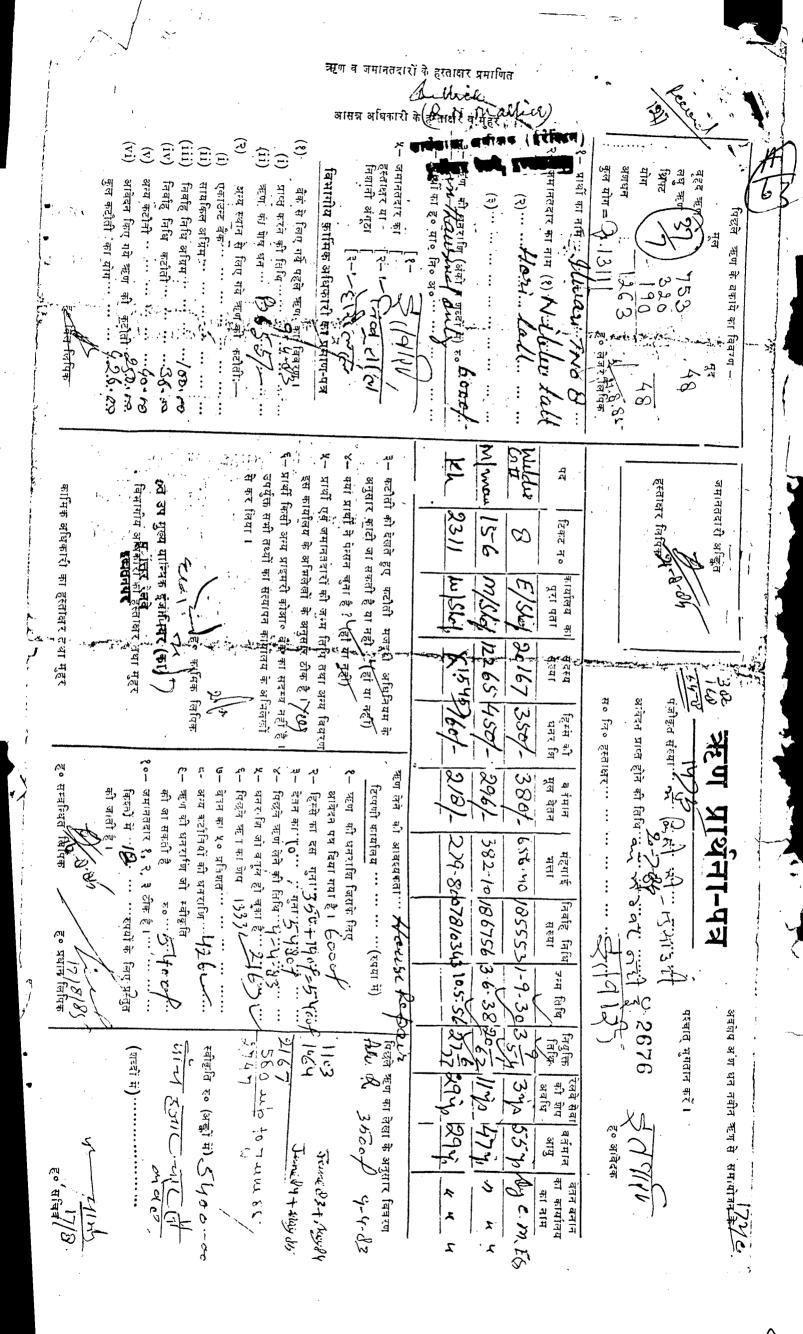
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			(त्र) एकान्ट सोसायटी की कटोती	विभागीय अधिकारी का प्रमाण-पत्र १—समिति से लिए गए ऋण का रोष रु	10 m m m m m m m m m m m m m m m m m m m	५—जमानी का है। या	\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\	ं—शर्यों का हु॰ या नि॰ श्रॅगठा	रे—सिण की धन राशि (शब्दों में व श्रङ्कों में)	(य)— निकस त्यां त्यां त्यां	र—जमानवदार का नाम-(ग्र) प्रभावतार वर्षा	१—शर्थं का नाम		स्या संख्या		
(A)	The Care	जिल्ला के हस्ताचर तेमुहर	SYCHE'S IN EMAIL WY	TO CLICATE TO COLOR	५—प्रार्थी की ऊरर लिखित जन्म तिथि इस कार्यालके श्रमिलेखों के श्रनुसार ठीक है। ६—उर्पेक्त सभी तथ्यों का सत्यापन कार्यालय के श्रमित्रों से कर लिया गया है।	र—कटाती की दसत हुए यह कटोती मजदूरी र्ष्याधीम के अनुसार काटी जा सकती है या नहीं ? (हा या नहीं)				(58) (93) (63) (63) (63) (63) (63)	!	पद टिक्रट नं॰ का सहस्य हिस्त की बर्तमान प्रा पता सख्या घनराशि प्रति देतन	की-आपरेटिय सोसायटो लि०	न्हण का प्रार्थना पत्र	(32,37)/8°	42
	€• ट्रेन्नरर	सम्बन्धित लिपिक का इस्ताच्र	की जा सकती है कि	॰—वतन का ५०% ६—श्रन्य कटोतियो की धन राशि ६—श्रम्य की धनराशि को स्वीकृत	्रिष्टुन। ऋण लेने की तिथि क प्यन राशि जो बसून हो चुकी हो क पिछले ऋण का शेष	ou.	कार्यालय - दिप्पत्ती १— मृशो की धन राशि जिसके लिए	खाट आहे. के जीते के जिसे जी कि जाते एड में में जो रहें	12568 3. 8. 3. 38. 38. 38. 38. 38. 38. 38. 3) 286318, १.१०.२५ ११०६५ ११वर्ष	इ.स. १८ १८ में जाय	महंगाई भता नर्वाह निधि जन्म तिथि नियुक्ति रेलवे को वर्तमान		आवेदन पास हाने को तिथि	•••	The state of the s

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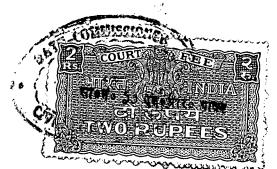
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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD

0. A. NO. 957 of 1988

(Received by transfer from Allahabad)





Itwari ______Applicant.

versus

The Union of India and others - - - - - Respondents.

(APPLICANT'S REJOINDER AFFIDAVIT)

I, Itwari aged about 53 years son of Sri Pyare Lal resident of 36 Harijan Colony, Madho Bari, Wai Basti, Bareilly, take oath and state as follows:

- 1. That the deponent is the petitioner of this case and is personally conversant with its facts.
- 2. That the deponent has been read and explained the
 written statement/counter affidavit (hereinafter
 referred as CA/WS) filed o-n behalf of the respondents
 in the case and he replies it parawise below.
- 3. That the contents of paras 1, 2, 3, 4,6(A)(g)(k) 8, 11, to 13 of the said CA/WS need no reply except

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is contested. It does not mention if it has been recorded on the basis of employees declaration or the doctor's certificate. If this entry (which appears to be recorded on 6.11.1954) is based on doctor's certificat dated 1.9.1954 filed with the CA/WS it is illegal and unrealiable as the doctor did not make any test to determinate age nor the applicant was informed of this report and asked to confirm the as the Rule 142 of Railway Establishment Cade required.

It is not based on the applicant's

make it .It is not in his handwriting and proved to be attested by two responsible persons and corroborated by the documents. It has not been recorded both in figures and words. There is nothing to indicate that it it has been recorded on the basis of applicant's declaration. Mr. T. A. Shapping did not make any enquire in this regard from him nor did the applicant deponent disclose his date of birth work the Works Manager Shri H. S. Kapur . Shri Kapur was not present when we applicant signed or thumb make it. Most probably this entry has been carelessly and hurridely made on the basis of doctor's certificate in an illegal manner. The doctors said certificate is unreliable and

not belief working in the absence of requisite tests.

Applicant was a not for me contains of A count when his signalure or Union in pression was folcon on it. I

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- That the contents of para 6(6) of the CA/WS are denied.

 The applicant did not make any disclosure as alleged.

 The doctor has not given the report as to applicants age after conducting any requisite test of oscification of bones, examination of teeth etc. His report is is merely regarding fitness for employment and nothing else. The formalities to base it an medical report have not been observed. The service record including the 'A'Card was not shown to the applicant and his signature obtained after every five year according to rules to ensure the authenticity of its contents.
 - That the contents of para 6(f) of the CA/WS are

 not admitted as written. The applicant is an illitera
 te simple man. The certificate says was not wead

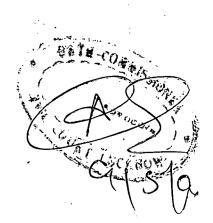
 out to the applicant and given to him he could not

 know its contents. The seniority lists were also not

 given o-r explained to him and he could not/did not

 understand their contents or their import. Hence no

 question of making objections to them arises.
- 9. That the contents of para 6(h) of CA/WS are not admitted as written. The applications for pension and commutation Annexures CA-8 and CA-9 were filled by the office clerk, on the petitioner is illiterate, and



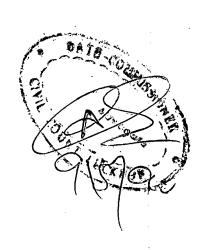
8.



its contents were not explained or read to him. He merely signed it at the instance of clerk concerned for pension, etc. as he was soon going to be retired. He did not know that his date of birth was written in its.

filed the date of birth from the record, which to being challenged from long Limpage it and the applicant has a when withdrawn his challenge since then as yet.

admitted as written and the corresponding para of the application is reiterated. It is wrong that the date of birth has been entered on the basis of any declaration by the deponent or witnessed by the Head of Clerk and the Works. Hanager. It has not been disclosed who has written this date. None of the said witnesses has given any affidavit in this case. The applicant was not at all questione on the basis of doctor's unreliable report and without necessary formalities and informing the employees of such a report as to age. Applicant's signature was taken without informing him of the contents as he can read or



11- That the contents of para, 6(j),(1) of the GA/WS are

write except making the signature.

denied and those of the application are reitorated.

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- 11- That the contents of paras 6(j)(1) of the CA/WS are denied subject to above assertions.
- and those of the application are reiterated. The applicant does not wish to take double advantage as the opposite parties were not particular about the minimum age at the time of appointments in those days as appears from para 5 above and Annexure R-1 and the applicant was employed as class-IV employee without caring for his age as he was very strong & smooth in the discharge of his duties, as was needed.
 - applicant was taken to the literate than his date of birth in 'A' Card Annexure CA-1 must have been had recorded in his handwriting. It is not in the applicants' handwriting but of sound body else. The service record as to date of birth is wrong and illegally maintained and recorded. This date has not been had corroborated by any record or affidavit.

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applicant is illiterate. The alleged seniority

lists were never brought to the notice of or explained to the applicant depohent and hence could not be objected.

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- application forms mentioned in this para were not filled by the applicant but by the clerk concerned in the office and merely the signatures of the applicant who is illiterate were obtained without reading or explaining the contents to to him. The applicant did not know that his date of birth was entered in it. These recents can not delumine his date of but who made Rules.
- 16. That the contents of paras 6(t)(7)(9)(10) are denied. This application is within time.
 - That additional pleas contained in paras 14 to 21 of the 64/WS are repetitions of the previous paras. They are denied subject to above assertions and the allegations in the application. The applicant never concealed his age. Rather he was taken in service due to his smartness like other persons without caring for his age. He is not taking double benefit. Rather his early age has been exploited and now he is being given double disadvantage. He did not move for correction of date of birth earlier as he was not informed of its earlier. He being illiterate could not guard his interest atts satisfactorily and has been illegally exploited and kept in dark as his date of birth. His illiteracy has been taken undue advantage of by the opposite parties,

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That the counter affidavit/written statement is fit to be rejected as not verified parawise and according to law.

Lucknow, dated May 9, 1990

スパタリ Deponent

Verification

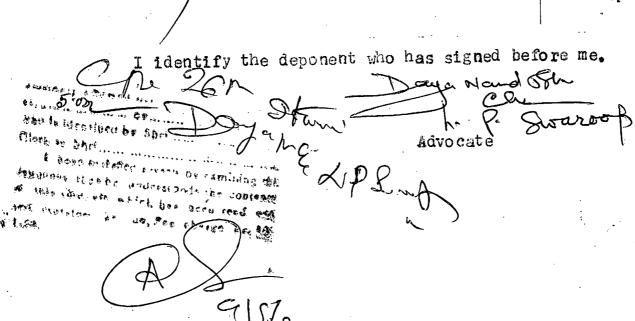
I, Itwari, the deponent, above named, do hereby verify that the contents of paras 1 to 18 of this affidavit are true to my personal knowledge. No part of it is false and nothing material has been concealed, so help me God.

Signed and verified this ? day of May

1990 in the court compound at Lucknow.

Lucknow, dated May Q, 1990

Z(IVK)
Depose nt



प्रवित्ति र तिले वीपालयः मण्डल रेल एव-स्कृद् हैंजातनगर दिलाक 😂 3. 1,983 सम्में विभागीय अविवादी/रजातनगर मण्हल समस्त के पथ नि (श्रिक वा निरिष्ठक केल्लानगर प्रवेह एउ काठगोदाम समस्त वाणिका निर्मेहक, काठगोदाम समस्त वाणिका निर्मेहक, काठगोदाम प्रवेहन पोली नेत (स्व) गोली गेत, व लीसिटह मज्जतनगर, मध्या, वसे हर्गद समस्त दोष्णार्कः जावगोदाः, गुरेलोहिता, वेलीभीत, मधुत, फ्रींखगद्वः प्रधान्त्रमाञ्चा प्रशिक्षतः होते। जाव, योलोभीत, प्राठगोदाम, वासग्री। सकेल द्रायाणीन्। इंग्लाल्स्यान् मानेले से हात्, मानुरां, कासरीत । वाम् जि, नाठ गोद्राम, नाशीपुर, लाल्का, व लिम्हिं स् वर्ग वर्षात् की वर्षात् मात्री मात स्वार्थ निराधक/इजातनगर, विशेषित, प्रतेशाद, वासगज, वोसोमोत, विषय : अनुस्थित जाति की स्मी की पूरा करने हैत विशेष कान वीत प्रीपा जैए। कि हा, कार्यातरा के समस्याव पत्र दिनाव । 4-83 द्वारा आपको सहिता विया जा चुका है कि अनुवाह ले जाति के बानों की पूर्ण करने के लिए एक विशेष कानवी भेक्स प्राप्त में िमाम्य आधकारियों हे बस्तामित एवं सत्यापित एवजी/आकृ अनुस्काति जाति के गमिली के मुलोरी - प्रांप्त हुए के के जामार पर एक अंकलित स्वी ल रोयल नुसार ५० जन्मार्थनी को सुस्रिक्ट चुनो दिनाक । 19-8-83 की कान परीक्षा हेतु प्रकाशित की जा एके देखता किनियाँ एवं अधीतस्य अभिकाणि से अनुरोध है वि वे स्वा में प्रवाशित अभाविता के दिनाव 19-8-63 की एवर्न्स 10,30 वजे बान प्रामा हेतु निन प्रमाग गत्री पाइत-एवं कार्यल्ये में भेजू हिन्द (2) जाति प्रमाण पत्र(त्रक्षोलहार या जिला मजिस्टेट द्वार जारी) (3) विदा पूर्व जना तिथि का प्रमाण पत्र खुल हा ग्राम प्रभान दवारा जारो । (4) 1-1-0,3 तक कृत जार्ने कल ला योग कार्यभारो द्वारा स्थापित । (6) हो गाहिता ,यना रुव लन्यभी के बस्ताश्वर संहित नोट :- मद ो , के कि ता सहातन अन्यथी भाषीभारी से कारहर अवस्य अपने साथ कानवान परीक्षा हेतु का है। है एसड लाखे क्षाया वात धुनः दोहराण जाता वि दिनाक 19-8-83 को सभा अध्यापि को उपस्थित होना

प्त0 ह/213/एस०संग्र/1

समस्त, हो याचा नास्ट ए/क्नजन नाम्हा हो है

परोक्षा का अम्रीजन है।

बान परीक्षा हेतुः एकाशित औ जाती, है।

(1) नाम, विंतां जा नाम (नोटी सहित्)

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Department: Personnel.

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